

May, 1973, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-5122/73.]

(3) A copy of the Slum Areas (Improvement and Clearance) Amendment Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 1834 in Gazette of India dated the 12th May, 1973, under sub-section (3) of section 40 of the Slum Areas (Improvement and Clearance) Act, 1956. [Placed in Library. See No. IT-5123/73.]

SHRI JYOTIRMOY BOSU: He is a new Minister and I do not want to be very hard on him. But he is required to do these things much earlier than this.

DRUGS AND COSMETICS (AMENDMENT) RULES, 1973 AND ANNUAL REPORT OF ALL INDIA INSTITUTE OF MEDICAL SCIENCES, NEW DELHI FOR 1971-72.

THE MINISTER OF HEALTH AND FAMILY PLANNING (SHRI R. K. KHADILKAR): I beg to lay on the Table—

- (1) A copy of the Drugs and Cosmetics (Amendment) Rules, 1973 (Hindi and English versions) Published in Notification No. GSR 444 in Gazette of India dated the 28th April, 1973, under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-5124/73.]
- (2) A copy of the Annual Report of the All India Institute of Medical Sciences, New Delhi, for the year 1971-72, under section 19 of the All India Institute of Medical Sciences Act, 1956 [Placed in Library. See, No. LT-5125/73.]

SHRI JYOTIRMOY BOSU: In this case there is delay. Shri Khadilkar

is a senior Minister and he was also the Deputy Speaker. So, he is expected to follow our rules rigidly. I would request you to obtain an explanation from him. If they treat us like this, if they hoodwink us and take us for a ride all the time the deliberation of this House will become purposeless.

MR. SPEAKER: This is for the period 1971-72.

SHRI JYOTIRMOY BOSU: The year ended on 31st March 1972 and today is 23rd July 1973, more than one year and four months. These observations apply to Shri Shinde also.

PROCLAMATION BY THE PRESIDENT IN RELATION TO THE STATE OF UTTAR PRADESH, AND UP GOVERNMENT'S REEPORT DATED 12-6-1973, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): I beg to lay on the Table—

- (i) A copy of the Proclamation (Hindi and English versions) dated the 13th June, 1973 issued by the President under article 356 of the Constitution in relation to the State of Uttar Pradesh published in Notification No. GSR 316(E) in Gazette of India dated the 13th June, 1973, under article 356(3) of the Constitution
- (ii) A copy of the Order (Hindi and English versions) dated the 13th June, 1973, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 317(E) in Gazette of India dated the 13th June, 1973.
- (iii) A copy of the Report dated the 12th June, 1973, of the Governor of Uttar Pradesh